

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 860 of 2020

IN THE MATTER OF:

**Sri Ram Constructions,
a Sole Proprietary of Mr. Sanjay Kumar**

...Appellant

Versus

MC Nally Bharat Engineering Company Ltd.

...Respondent

Present:

**For Appellant: Mr. Deepak Dhingra and Ms. Miranda Solaman,
Advocates.**

**For Respondent: Mr. Kumar Anurag Singh and Mr. Zain A. Khan,
Advocates.**

O R D E R
(Through Virtual Mode)

17.03.2021: Rejoinder has not been filed by the Appellant. Time is extended by two weeks to file rejoinder. Short written submissions, not exceeding three pages, together with compilation of relevant judgments may also be filed within the same period.

Post the matter 'for admission (after notice)' before Court No. IV on **15th April, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc